

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Ms. Ritu Bhalla, Mr. Yajur Mittal,
Ms. Sanjana Sharma, Advocates

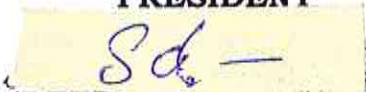
For the Respondent No. 2(a) : Mr. Vijendra Ganda, Sr. Adv. With
Mr. A. Bhandari, Ms. Gauri Rishi,
Advocates.

For the Respondent No. 4(a)-4(f): Mr. L.K. Bhushan, Mr. Anirudh Arun Kumar,
Advocates

ORDER

Due to paucity of time, matter is adjourned to 26th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.07.2017
V. Sethi